Revised
(for appearance)

ITEM NO.310 COURT NO.10 SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION Diary No.17103/2026

[Emanating from the Final Judgment and Order dated 18-02-2026 passed in SLP (Civil) No.8044/2025 passed by this Court]

LOGANATHAN **Petitioner**

VERSUS

THE STATE OF TAMIL NADU **Respondents**

[IA No.157121/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No.156839/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No.152525/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No.182915/2026 - CONDONATION OF DELAY IN DEPOSITING COST
IA No.156984/2026 - EXEMPTION FROM FILING O.T.
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IA No.157127/2026 - INTERVENTION/IMPLEADMENT
IA No.156982/2026 - INTERVENTION/IMPLEADMENT
IA No.152528/2026 - INTERVENTION/IMPLEADMENT]

DATE : 05-08-2026 This matter was called for hearing today.

***CORAM* : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH**
HON'BLE MR. JUSTICE R. MAHADEVAN

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Mr. Naveen Soni, Adv.
Mr. Shaswat Sinha, Adv.
Mr. Akshat Agarwal, Adv.

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Mr. N. Rajaraman, AoR

For Respondents :Ms. G. Indira, AoR

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Ms. Jayasri, Adv.

Mr. K. V. Mohan, AoR

Mr. Devadatt Kamat, Sr. Adv.
Mr. Guntur Pramod Kumar, AoR

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Mr. Shwetank Singh, Adv.
Mr. Utkarsh Anand, Adv.
(For the State of Mizoram)
Mr. Mrinal Elker, Adv.

O R D E R

Heard Mr. Ajit Kumar Sinha, learned *Amicus Curiae* (Senior Advocate) and learned senior counsel/counsel for the parties.

2. Apropos issue(s) relating to the Bhopal Municipal Corporation, we have been informed that upon survey, about 1,000 notices have

been issued and many places sealed pursuant thereto and further that, consequential orders have also been passed. However, it was brought to the notice of the Court by Mr. K.M. Nataraj, learned Additional Solicitor General[1], representing the said Municipal Corporation that the Madhya Pradesh High Court at Jabalpur in various cases has granted stay/interim relief, as people have bypassed the statutory mechanism under the concerned statute and directly approached the High Court.

3. Learned *Amicus Curiae* submits that under similar circumstances, coordinate Benches have been constrained to direct that consequences as per the Orders passed in those cases by this Court should prevail irrespective of any order passed by the High Court or the statutory forum.

4. Having regard to the aforesaid position, we may be constrained to pass similar Order(s). We would request learned *Amicus Curiae* to compile a list of such Order(s) as passed by Coordinate Benches of this Court, to enable us to examine what Order is called for on the next date.

5. For the present, we request the Madhya Pradesh High Court to endeavour to decide the cases where it has granted stay/interim relief, within six weeks hereafter.

6. At this juncture, our attention was drawn to the fact that initially the Bhopal Municipal Corporation had sealed about 100 premises, but later, the seals were removed by the same authority.

7. On our query, Mr. Nataraj, learned ASG, drew the attention of the Court to an administrative order issued by the Government of

1 'ASG'.

Madhya Pradesh, General Administration Department, dated 02.08.2026, whereby a 10-Member Committee has been constituted, purportedly, to come up with suggestions for procedural and policy decision-making to ensure compliance of the Judgment in *Rajendra Kumar Barjatya v U.P. Avas Evam Vikas Parishad*, 2024 INSC 990 dated 17.12.2024, penned by one us (R. Mahadevan, J.) and our Order dated 20.05.2026 in the present proceeding.

8. Learned counsel for the State of Madhya Pradesh submits that the administrative order *supra* is clarificatory in nature, at best, as the Government of Madhya Pradesh wishes to have a clear-cut policy on the matter.

9. We have no hesitation to hold that the said administrative order is *prima facie* contemptuous and seems intended to interfere with the administration of justice. Accordingly, the administrative order shall be kept in abeyance with immediate effect. Original file and records leading up to the constitution of this Committee be placed before us on the next date. Formal notice of contempt to the concerned may follow thereupon. Let this serve as a deterrent for any further/similar attempt to interfere with the directions issued by this Court.

10. Coming to the Patna Municipal Corporation, pursuant to our earlier Order, a fresh affidavit has been filed bringing on record the fact that after the survey conducted, as of now, a total of 26,746 cases have been found, where residential property has been put to non-residential/commercial use. The figure itself leaves nothing to doubt that there has been total abdication of

responsibility on behalf of the concerned Municipal Commissioners. The Patna Municipal Corporation was not even aware of such wide-spread violation and the alleged violators, till the time this Court took up the matter. We are informed that the present incumbent has been on the post since October 2025 and prior thereto, Mr. Animesh Kumar Parashar, I.A.S., was posted from 26.11.2021 to 04.10.2025 i.e., for close to four years.

11. In the affidavit filed by Mr. Parashar, I.A.S., it is stated that his tenure saw about 500 cases pertaining to violations of municipal bye-laws, of which 81 cases were initiated *suo motu* and orders were passed in 129 cases and besides these, more than 397 complaints and 22 miscellaneous cases were dealt with by him in accordance with law.

12. We find no justification in such figures for an officer who held the post for almost four years. It, tentatively, shows that the officer had no real concern with regard to what was transpiring on the ground level.

13. In the aforesaid background, we put him to notice, as to why, the Court may not pass appropriate orders against him for such slackness shown during his term as Municipal Commissioner, Patna Municipal Corporation. He shall be personally present before this Court along with his Show-Cause on the next date.

14. We are also not satisfied with the action taken by the present Municipal Commissioner, Patna Municipal Corporation inasmuch as the notices have still not been served to a majority of the alleged violators.

15. We are assured by Mr. S. D. Sanjay, learned Advocate General, State of Bihar that latest within four weeks from date, notices shall be served on all concerned. Let the same be positively done.

16. Compliance affidavits be filed by all concerned, latest within four weeks from today.

17. Though, on 04.08.2026 (Para 28), we had directed States/UTs which had not deposited Rs.50,000/- (Rupees Fifty Thousand) to deposit Rs.1,00,000/- (Rupees One Lakh) by today, as formally they have been made parties only yesterday, the time to deposit Rs.50,000/- (Rupees Fifty Thousand) stands extended till next Tuesday i.e., 11.08.2026. Needful be done by that date. Apropos other States, where the concerned Municipal Corporations or other statutory bodies have deposited monies on behalf of the concerned State/UT, they shall be reimbursed by the concerned State/UT. Same indulgence is extended to all who deposit the amounts by 11.08.2026.

18. The amounts lying with the Registry be deposited in an interest-bearing fixed deposit initially for a period of three months with auto-renewal facility.

19. The direction for carrying out a physical survey of specified areas under the New Delhi Municipal Council[2] and Municipal Corporation of Delhi[3], the exercise has not been completed. Though we are thoroughly dissatisfied with the manner in which the concerned parties have coordinated amongst themselves, we refrain from passing coercive orders, *in praesenti*. Accordingly, and as

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2 'NDMC'.
3 'MCD'.

informed by the learned counsel for IIT-Delhi that two Professors have been deputed for the exercise and now only draftsmen remain to be nominated, we substitute our earlier direction. Let NDMC and MCD provide two competent draftsmen each for the purpose. Exercise be carried out in terms of Order dated 09.07.2026, at any rate within three weeks from today, without fail.

20. The survey in Lucknow be also completed within a period of three weeks from today.

21. Reports be submitted to the learned *Amicus Curiae*.

22. In terms of yesterday's order, Mr. Prathmesh Kumar, presently Vice-Chairman, Lucknow Development Authority, is present in the Court and has filed an affidavit. Apology has been tendered. Though the same is not in the form of a reply to the Show-Cause, he has indicated the steps undertaken as also action taken against the officers involved in/responsible for blatant violation of municipal laws.

23. It has been submitted that 51 properties have been identified and action initiated, which would be taken to its logical conclusion without delay. It was further submitted that follow-up exercise would continue in the entire jurisdictional span of the Lucknow Development Authority on a war-footing.

24. Let the same be completed within three weeks. The State of Uttar Pradesh is also directed to ensure that the proceedings started are taken up seriously and conducted expeditiously, without any slackness or favouritism or indulgence being shown to the delinquent officers concerned. The Vice-Chairman, Lucknow

Development Authority, has assured that the Presenting Officer(s) would be a person(s) of impeccable integrity competent to handle the said.

25. Mr. Nataraj, learned ASG, assured that the Court would not find the Vice-Chairman, Lucknow Development Authority, lacking in *bona fide*.

26. Having regard to the aforesaid, we accept the apology tendered by the Vice-Chairman, Lucknow Development Authority. Issue relating to contempt stands closed. His personal appearance also stands dispensed with, for the present.

27. List on 15.09.2026 at 2 PM.

(SACHIN KUMAR SRIVASTAVA)	(SAPNA BISHT)	(ANJALI PANWAR)
COURT MASTER (SH)	COURT MASTER (SH)	ASSISTANT REGISTRAR

ITEM NO.310 COURT NO.10 SECTION XII

S U P R E M E C O U R T O F I N D I A
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MISCELLANEOUS APPLICATION Diary No.17103/2026

[Emanating from the Final Judgment and Order dated 18-02-2026 passed in SLP (Civil) No.8044/2025 passed by this Court]

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DATE : 05-08-2026 This matter was called for hearing today.

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HON'BLE MR. JUSTICE R. MAHADEVAN

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Mr. Aravindh S., AoR
Mr. Akshay Gupta, Adv.
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Mr. Sarthak Rastogi, Adv.
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Ms. Vanshika Singh, Adv.

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Mr. Govind Sharma, Adv.
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Mr. Anurag Pratyush Sahay, AoR
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Mr. Ratnesh Chandra, Adv.
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Mr. Pukhrambam Ramesh Kumar, AoR
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Mr. Yatharth Kansal, Adv.

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Mr. Rohit Swarup, Adv.
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Mr. Yunus Malik, Adv.
Mr. Devesh Maurya, Adv.
Mr. Ravi Kumar, Adv.

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Ms. Sushma Verma, Adv.

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Mr. Vineet Singh, Adv.
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Mr. Rachit Mittal, Adv.
Mr. Parish Mishra, Adv.
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Mr. Rahul Khurana, AoR
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Ms. Aditi Mishra, Adv.
Mr. Suraj, Adv.

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Mr. Anando Mukherjee, AoR
Mr. Shwetank Singh, Adv.
Mr. Utkarsh Anand, Adv.
(For the State of Mizoram)
Mr. Mrinal Elker, Adv.

O R D E R

Heard Mr. Ajit Kumar Sinha, learned *Amicus Curiae* (Senior Advocate) and learned senior counsel/counsel for the parties.

2. Apropos issue(s) relating to the Bhopal Municipal Corporation, we have been informed that upon survey, about 1,000 notices have

been issued and many places sealed pursuant thereto and further that, consequential orders have also been passed. However, it was brought to the notice of the Court by Mr. K.M. Nataraj, learned Additional Solicitor General[4], representing the said Municipal Corporation that the Madhya Pradesh High Court at Jabalpur in various cases has granted stay/interim relief, as people have bypassed the statutory mechanism under the concerned statute and directly approached the High Court.

3. Learned *Amicus Curiae* submits that under similar circumstances, coordinate Benches have been constrained to direct that consequences as per the Orders passed in those cases by this Court should prevail irrespective of any order passed by the High Court or the statutory forum.

4. Having regard to the aforesaid position, we may be constrained to pass similar Order(s). We would request learned *Amicus Curiae* to compile a list of such Order(s) as passed by Coordinate Benches of this Court, to enable us to examine what Order is called for on the next date.

5. For the present, we request the Madhya Pradesh High Court to endeavour to decide the cases where it has granted stay/interim relief, within six weeks hereafter.

6. At this juncture, our attention was drawn to the fact that initially the Bhopal Municipal Corporation had sealed about 100 premises, but later, the seals were removed by the same authority.

7. On our query, Mr. Nataraj, learned ASG, drew the attention of the Court to an administrative order issued by the Government of

4 'ASG'.

Madhya Pradesh, General Administration Department, dated 02.08.2026, whereby a 10-Member Committee has been constituted, purportedly, to come up with suggestions for procedural and policy decision-making to ensure compliance of the Judgment in *Rajendra Kumar Barjatya v U.P. Avas Evam Vikas Parishad*, 2024 INSC 990 dated 17.12.2024, penned by one us (R. Mahadevan, J.) and our Order dated 20.05.2026 in the present proceeding.

8. Learned counsel for the State of Madhya Pradesh submits that the administrative order *supra* is clarificatory in nature, at best, as the Government of Madhya Pradesh wishes to have a clear-cut policy on the matter.

9. We have no hesitation to hold that the said administrative order is *prima facie* contemptuous and seems intended to interfere with the administration of justice. Accordingly, the administrative order shall be kept in abeyance with immediate effect. Original file and records leading up to the constitution of this Committee be placed before us on the next date. Formal notice of contempt to the concerned may follow thereupon. Let this serve as a deterrent for any further/similar attempt to interfere with the directions issued by this Court.

10. Coming to the Patna Municipal Corporation, pursuant to our earlier Order, a fresh affidavit has been filed bringing on record the fact that after the survey conducted, as of now, a total of 26,746 cases have been found, where residential property has been put to non-residential/commercial use. The figure itself leaves nothing to doubt that there has been total abdication of

responsibility on behalf of the concerned Municipal Commissioners. The Patna Municipal Corporation was not even aware of such wide-spread violation and the alleged violators, till the time this Court took up the matter. We are informed that the present incumbent has been on the post since October 2025 and prior thereto, Mr. Animesh Kumar Parashar, I.A.S., was posted from 26.11.2021 to 04.10.2025 i.e., for close to four years.

11. In the affidavit filed by Mr. Parashar, I.A.S., it is stated that his tenure saw about 500 cases pertaining to violations of municipal bye-laws, of which 81 cases were initiated *suo motu* and orders were passed in 129 cases and besides these, more than 397 complaints and 22 miscellaneous cases were dealt with by him in accordance with law.

12. We find no justification in such figures for an officer who held the post for almost four years. It, tentatively, shows that the officer had no real concern with regard to what was transpiring on the ground level.

13. In the aforesaid background, we put him to notice, as to why, the Court may not pass appropriate orders against him for such slackness shown during his term as Municipal Commissioner, Patna Municipal Corporation. He shall be personally present before this Court along with his Show-Cause on the next date.

14. We are also not satisfied with the action taken by the present Municipal Commissioner, Patna Municipal Corporation inasmuch as the notices have still not been served to a majority of the alleged violators.

15. We are assured by Mr. S. D. Sanjay, learned Advocate General, State of Bihar that latest within four weeks from date, notices shall be served on all concerned. Let the same be positively done.

16. Compliance affidavits be filed by all concerned, latest within four weeks from today.

17. Though, on 04.08.2026 (Para 28), we had directed States/UTs which had not deposited Rs.50,000/- (Rupees Fifty Thousand) to deposit Rs.1,00,000/- (Rupees One Lakh) by today, as formally they have been made parties only yesterday, the time to deposit Rs.50,000/- (Rupees Fifty Thousand) stands extended till next Tuesday i.e., 11.08.2026. Needful be done by that date. Apropos other States, where the concerned Municipal Corporations or other statutory bodies have deposited monies on behalf of the concerned State/UT, they shall be reimbursed by the concerned State/UT. Same indulgence is extended to all who deposit the amounts by 11.08.2026.

18. The amounts lying with the Registry be deposited in an interest-bearing fixed deposit initially for a period of three months with auto-renewal facility.

19. The direction for carrying out a physical survey of specified areas under the New Delhi Municipal Council[5] and Municipal Corporation of Delhi[6], the exercise has not been completed. Though we are thoroughly dissatisfied with the manner in which the concerned parties have coordinated amongst themselves, we refrain from passing coercive orders, *in praesenti*. Accordingly, and as

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5 'NDMC'.
6 'MCD'.

informed by the learned counsel for IIT-Delhi that two Professors have been deputed for the exercise and now only draftsmen remain to be nominated, we substitute our earlier direction. Let NDMC and MCD provide two competent draftsmen each for the purpose. Exercise be carried out in terms of Order dated 09.07.2026, at any rate within three weeks from today, without fail.

20. The survey in Lucknow be also completed within a period of three weeks from today.

21. Reports be submitted to the learned *Amicus Curiae*.

22. In terms of yesterday's order, Mr. Prathmesh Kumar, presently Vice-Chairman, Lucknow Development Authority, is present in the Court and has filed an affidavit. Apology has been tendered. Though the same is not in the form of a reply to the Show-Cause, he has indicated the steps undertaken as also action taken against the officers involved in/responsible for blatant violation of municipal laws.

23. It has been submitted that 51 properties have been identified and action initiated, which would be taken to its logical conclusion without delay. It was further submitted that follow-up exercise would continue in the entire jurisdictional span of the Lucknow Development Authority on a war-footing.

24. Let the same be completed within three weeks. The State of Uttar Pradesh is also directed to ensure that the proceedings started are taken up seriously and conducted expeditiously, without any slackness or favouritism or indulgence being shown to the delinquent officers concerned. The Vice-Chairman, Lucknow

Development Authority, has assured that the Presenting Officer(s) would be a person(s) of impeccable integrity competent to handle the said.

25. Mr. Nataraj, learned ASG, assured that the Court would not find the Vice-Chairman, Lucknow Development Authority, lacking in *bona fide*.

26. Having regard to the aforesaid, we accept the apology tendered by the Vice-Chairman, Lucknow Development Authority. Issue relating to contempt stands closed. His personal appearance also stands dispensed with, for the present.

27. List on 15.09.2026 at 2 PM.

(SACHIN KUMAR SRIVASTAVA)	**(SAPNA BISHT)**	**(ANJALI PANWAR)**
COURT MASTER (SH)	**COURT MASTER (SH)**	**ASSISTANT REGISTRAR**